

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

**Item No. 103
IB-514/ND/2020**

IN THE MATTER OF:

M/s Apogee Enterprises Pvt. Ltd.

...PETITIONER

Vs.

Anil Nanda

...RESPONDENT

Section

Under Section 95 of IBC

**Order delivered on 26.08.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational Creditor :

:Mr. Kartikeyan, Advocate

For the Respondent/Corporate Debtor

**:Mr. Arjun Syal and Mr. Shreyan
Das, Advocates**

ORDER

IA No. 2826 of 2020

IA No. 2826 of 2020 is an application for urgent hearing and the same was allowed.

Heard the submissions made by the counsel for the petitioner as well as counsel for the respondents. Mr. ^{Rajsh}~~Ranjan~~ Kumar Sinha was also present in person and submitted that no formal communication to act as IRP/RP in the matter has been received by him from IBBI. He further submitted that IBBI has sought his details and his entitlement to be appointed as RP. Let this matter be

(Annu)

CP

listed on Monday i.e. 31st August, 2020. In the meantime the Court officer may place the letter of the IBBI in this regard before the Members of the Tribunal. Let this matter be posted on 31st August, 2020.

- Sd -

(V.K. Subburaj)
Member (T)

- Sd -

(P.S.N. Prasad)
Member (J)